

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 665/TT/2020**

Dated: 30.9.2021

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: - Determination of transmission tariff from COD to 31.3.2024 for assets under PowerGrid works associated with “TBCB lines under common transmission system for Phase-II generation projects in Odisha” in Eastern & Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.10.2021:

**2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.
  - b) IDC statement showing the total IDC claim amount in excel format for the instant assets. Reconciliation of IDC computation and total IDC claim as per Auditor Certificate.
  - c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
  - d) Confirmation whether any more ACE is expected beyond 2020-21 on account of undischarged liability/balance retention payment beyond the claimed amount.
  - e) Confirm that the instant assets are currently in use.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)